

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UN-STARRED QUESTION NO. 2225
ANSWERED ON MONDAY, THE 2nd DECEMBER, 2019
[AGRAHAYANA 11, 1941 (SAKA)]**

FILING OF STATEMENT OF ACCOUNTS

QUESTION

2225. SHRI K. MURALEEDHARAN:

SHRI SUNIL KUMAR PINTU:

**Will the Minister of CORPORATE AFFAIRS
be pleased to state:**

कॉर्पोरेट कार्य मंत्री

- (a) whether it is a fact that many companies were not filing statement of account audit reports of their business on a timely basis;
- (b) if so, the details of such companies including real estate companies which have not filed the said mandatory documents from the year 2014 onwards;
- (c) whether any action has been taken/ proposed to be taken by the Government against the said companies; and
- (d) if so, the details thereof, Company-wise, if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR

FINANCE AND CORPORATE AFFAIRS

(SHRI ANURAG SINGH THAKUR)

वित्त एवं कॉर्पोरेट कार्य मंत्रालय में राज्यमंत्री

(श्रीअनुराग सिंह ठाकुर)

(a) & (b): Yes Sir. Number of active companies including real estate companies which have not filed the financial statements from the year 2014 onwards is as under:

	FY 2014-15	FY 2015-16	FY 2016-17	FY 2017-18
No. of Active companies excluding real estate companies.	107060	135979	82588	135570
No. of Active real estate companies.	4914	7436	3776	7266

(c) & (d): Yes Sir. As per the provisions of the Companies Act, prosecutions are filed by the Ministry through Registrar of Companies against such companies which have not filed Financial Statements from time to time and there are 11082 number of prosecutions filed by the Ministry during the said period for non-filing of financial statements. Registrar of Companies (RoCs) has power to remove the name of such companies from the Register of Companies, which have not filed Financial Statements or Annual Returns for a continuous period of two immediately preceding financial years provided they have not applied for the status of obtaining Dormant, under section 248 of the Companies Act, 2013. During the Financial Year 2017-18 and 2018-19, ROCs had removed/struck off 3,38,963 companies u/s 248 of the Companies Act, 2013 including real estate companies for failing to file Financial Statements or Annual Returns for a continuous period of two or more financial years.
